NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/359/ (IB)/2017

NAME OF THE PETITIONER(S)

: MAITRI ADVERTISING WORKS PVT LTD

NAME OF THE RESPONDENT(S)

: BORG ENERGY INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

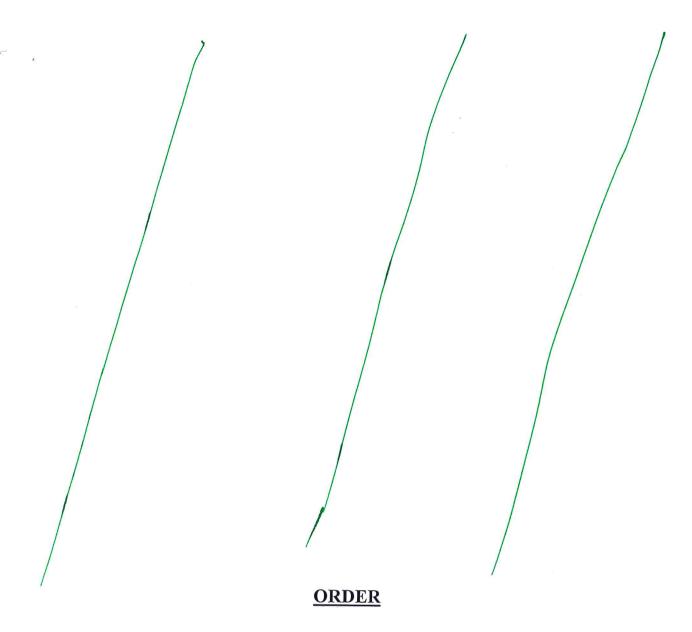
REPRESENTATION BY WHOM

Monica Chopda.

Petitioner

2. Mittsreyi Kaitturirangan for K. Hanishankerr

Respondent



Counsels for both the parties present. An order came to be passed on 31.05.2017 initiating Corporate Insolvency Proceedings against the same Corporate Debtor and IRP is also appointed. In view of this, the Petitioner is directed to file the claim before the IRP. Accordingly, the petition is **disposed of**. However, the Petitioner is at liberty to revive the petition in the event the earlier order gets stayed.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)